

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

O.A.No. 1706 OF 1997.

Dated: 30-12-1997.

Between:

CH. Chandrakanth. ... Applicant

AND

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub-Divisional Officer,
Telecom, Adilabad, Adilabad District.
3. The Chief General Manager,
Telecommunications, Mampally,
Hyderabad.

.. Respondents

COUNSEL FOR THE APPLICANT(S): Mr. Ch. Jagannatha Rao

COUNSEL FOR THE RESPONDENT(S): Mr. V. Rajeswara Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD, MEMBER (ADMN)

O R D E R

(AS PER HON'BLE SRI H. RAJENDRA PRASAD, MEMBER (ADMN))

Heard Mr. Ch. Jagannatha Rao for the Applicant and
Mr. V. Rajeswara Rao for the Respondents.

2. The applicant was disengaged on 31-5-1994. It is stated
by him that he has been subsequently engaged on casual basis
although there is no record to prove this.

3. Taking into consideration the time which has elapsed since
his disengagement to the filing of this application, there is no

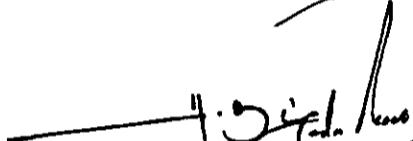
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scope to entertain this O.A. However, the applicant has the liberty to pursue his request departmentally with the concerned authorities who may ~~not~~ examine the representation, if any, received by them, as claimed in the OA and the same may be disposed of. It would be desirable that the applicant is engaged in view of his past experience, if, as and when the work becomes available, if the same is permitted by the departmental rules concerning engagement of casual labour.

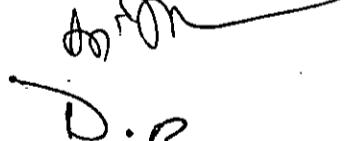
4. Thus the OA is disposed of at the admission stage.


(H. RAJENDRA PRASAD)

MEMBER(ADMN)

Dated: this the 30th day of December, 1997

Dictated in the Open Court


D.R.

DSN

OA.1706/97

Copy to:-

1. The Telecom District Engineer, Adilabad, Adilabad District.
2. The Sub-Divisional Officer, Telecom, Adilabad, Adilabad Dist.
3. The Chief General Manager, Telecommunications, Nampally, Hyd.
4. One copy to Mr. M.Jagannatha Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V.Rajeswara Rao, Addl.CGSC., CAT., Hyd.
6. One copy to HHRP M(A), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate.

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I Court
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A) ✓

DATED: 30/12/1997

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No. 1706/97 in

T.A. No.

Q.W.R

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

